

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/803(KB)2018
IA(I.B.C)/1284(KB)2024, IA(I.B.C)/1276(KB)2024,
IA(I.B.C)/1285(KB)2024, IA(I.B.C)/1277(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03RD JULY 2024

IN THE MATTER OF	MANGTURAM NORANGLAL VS AMRIT HATCHERIES PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance via video conference/physically

In IA 1285/2024

**Mr. Ratnanko Banerji, Sr. Adv.
Mr. D.N. Sharma, Adv.
Ms. Patrali Ganguly, Adv.**

In IA/1277/ IA 1284/2024/1276/2024

**Mr. D.N. Sharma, Adv.
Ms. Patrali Ganguly, Adv.**

For Liquidator

**Mr. Parikshit Poddar, Adv.
Mr. Bijay Murmuria, Liquidator**

ORDER

1. Ld. Sr. Counsel for the parties present.

IA(I.B.C)/1285(KB)2024, IA(I.B.C)/1284(KB)2024, IA(I.B.C)/1276(KB)2024, IA(I.B.C)/1277(KB)2024

2. Ld. Sr. Counsel submits that land for which the Liquidator has issued the e-auction sale notice, belongs to the applicant.
3. Ld. Counsel appearing for the Liquidator submits that the said land is not included in the e-auction. In this regard, Ld. Counsel seeks to file an affidavit within a period of one week.

4. Regarding Lot-2 there is no restraint for e-auction, as both sides confirm that the land in this lot does not belong to the applicant.
5. Let the auction be held on the scheduled date but the same shall not be finalised till the matter is heard out.
6. Post this matter on **26.07.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)